

**CC No. 255/19**  
**FIR No. 4/12**  
**PS ACB**  
**State Vs. J. P. Rajkumar**

**10.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

**The hearing of the present matter is being taken up** through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

**Present (through Video conference):**

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused has not joined. However, Sh. Anuj Handa, Counsel for the accused is present through video conferencing.

IO Sukhdev Singh Meena is present.

The matter is at the stage of defence evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing.

Matter is adjourned to **25.08.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused and his counsel, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY  
SINGH**

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**(Dig Vinay Singh)**

Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi

10.08.2020

CC No.	348/19	
FIR No.	51/05	
PS	ACB	
State Vs.	Surender	Singh
	Kataria	

### **10.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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#### **Present (through Video conference):**

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : The accused and his counsel are not present.

Ahlmad has sent a report on e mail id of court that accused and his counsel could not be sent link for video conferencing and notice couldn't be issued to them as there is no mobile number or land line number or email id mentioned in the vakalatnama of counsel of accused or anywhere else in the

file. He has also reported that even IO couldn't provide the same after he was so requested.

The matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing. Therefore, matter is adjourned to **24.08.2020**.

A copy of this order be supplied to the Ld. Prosecutor, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

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**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
10.08.2020

<b>Misc. CrI No.</b>	<b>6/2019</b>
<b>FIR No.</b>	<b>08/2011</b>
<b>PS</b>	<b>ACB</b>
<b>State Vs.</b>	<b>Inder Mohan Verma</b>

**10.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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**Present (through Video conference):**

Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

None for the respondent Inder Mohan Verma.

The main file is stated to be in Hon'ble Delhi High Court since the acquittal of the accused was challenged by the State and the file is pending.

**Against Respondent Inder Mohan, who is complainant in the FIR 08/2011, Ld. Predecessor initiated proceedings U/s 344 Cr. P.C vide order dated 24.01.2015 after Inder Mohan turned hostile to the case of the prosecution.**


Since the main file is not available and the Reader/Ahmad informs that in the miscellaneous file there is no contact number of Inder Mohan or his Counsel, therefore he could not be sent link for today's meeting.

**The present miscellaneous file is adjourned to 30.09.2020.**

**Meanwhile, reader of the court to find out the contact number of the respondent and his counsel and send the link of meeting to the respondent as well as his counsel for the next date of hearing.**

A copy of this order be supplied to Learned Prosecutor; as well as the IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

DIG VINAY  
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**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
10.08.2020

<b>CC No.</b>	<b>16/20</b>
<b>FIR No.</b>	<b>18/2003</b>
<b>PS</b>	<b>ACB</b>
<b>State Vs.</b>	<b>Closure</b>

**10.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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**Present (through Video conference):**

Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

IO Inspector Brijesh Mishra.

The closure report was filed on 01.02.2020 and it was kept for consideration on 21.03.2020, but thereafter due to lockdown and due to Covid-19 pandemic the physical hearings in the Courts were suspended and therefore this matter

could not be taken up physically in the Court. Physical hearings in the Courts are still suspended.

As per order sheet dated 01.02.2020, in the present matter previous decided record of this case i.e. earlier Closure Report was summoned from the record room, which has not been received, as per report of Ahlmad. The file was kept for consideration.

Physical presence of IO and the previous physical record from record room is necessary in the present matter and therefore this matter cannot be heard through Video Conferencing and it will have to await when the physical hearing in the Court resumes.

Ahlmad has reported through e-mail that previous record from record room is not received.

**Matter is adjourned to 28.09.2020.**

A copy of this order be supplied to Learned prosecutor and IO through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

DIG VINAY  
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**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
10.08.2020



CC No.	37/20
FIR No.	51/2007
PS	ACB
State Vs.	Closure

**10.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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**Present (through Video conference):**

Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

Request on behalf of IO ACP Ramesh Narang is received that he is on medical leave, on email id of the court.

This fresh closure report was filed on 16.03.2020 as stated by the Reader and it was kept for consideration. For today, notice was sent to the IO, but IO is stated to be unwell and is on medical rest.

**Matter is adjourned to 29.09.2020.**

A copy of this order be supplied to Learned prosecutor and IO through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY SINGH** Digitally signed by DIG VINAY  
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Date: 2020.08.10 12:15:54 +05'30'

**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
10.08.2020